## CENTRAL ELECTRICITY REGULATORY COMMISSION NEW DELHI

## **NOTICE**

As per Regulation 31 of the CERC (Conduct of Business) Regulations, 1999 as amended from time to time, the parties are required to submit ten copies of the petitions (which includes applications, replies, rejoinders, written submissions and other documents) complete in all respects.

2. The Commission has started the process of filing of petitions online through e-filing portal. Consequent to the filing of the petitions online, the requirement of ten copies of the petition has been reviewed. The Commission has decided that w.e.f. 10.10.2016 all petitions shall be filed by the parties with 7 Hard Copies along with acknowledgment slip of filing the petition online on CERC e-filing portal. Please note that Soft Copies of the petitions both in PDF and Doc Format is mandatory to be uploaded on the e-filing portal. Wherever required, all Forms should be uploaded in Excel Sheet.

Sd/-(Shubha Sarma) Secretary 6.10.2016